

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 217
IB-915/ND/2020

IN THE MATTER OF:

M/s. Carol Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Dhanversha Builders Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 13.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

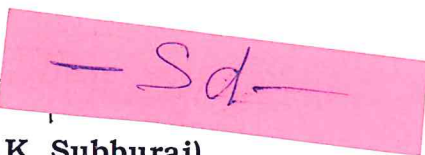
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Minakshi Jyoti, Advocate

**For the Respondent/ Corporate-debtor :Mr. Milan Negi on behalf of Mr.
Alok Dhir, Advocate**

ORDER

Heard the submissions made by the Ld. Counsels for both the parties.
Ld. Counsel for the corporate debtor has submitted that the main counsel conducting the matter is unable to attend the Tribunal today due to personal reasons. The matter is now posted to **5th February, 2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**